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**CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH**

CP No. 366/2007

in

OA No. 2349/2004

New Delhi this the 7<sup>th</sup> day of November, 2007

**Hon'ble Mr. Justice M. Ramachandran, Vice Chairman (J)  
Hon'ble Mrs. Neena Ranjan, Member (A)**

Shri R.B. Pipie,  
S/o Late Shri Chiranjit Lal,  
R/o B-3/28, Janakpuri,  
New Delhi-110058

.. Applicant  
(By Advocate Shri Prashant proxy for Shri L.R. Khatana)

VERSUS

1. Shri D.S. Mathur,  
Secretary to the Govt. of India,  
Department of Telecommunications,  
Ministry of Communications and Information  
Technology, Sanchar Bhawan, New Delhi-110011
2. Shri S.P. Gaur,  
Secretary,  
Union Public Service Commission,  
Government of India,  
Dholpur House, Shahjahan Road,  
New Delhi-110001

.. Respondents  
(By Advocate Shri R.N. Singh )

**O R D E R (ORAL)**

**( Hon'ble Mr. Justice M. Ramachandran, Vice Chairman (J) :**

It is submitted that there is compliance and learned counsel has handed over a copy of orders passed to the learned counsel for applicant.

2. In view of above, application is closed but liberty to the applicant to move appropriately in case there is no satisfaction. Respondents are discharged.

*Neena Ranjan*  
( Mrs. Neena Ranjan )

Member (A)

*M. Ramachandran*  
( M. Ramachandran )

Vice Chairman (J)